

**OFFICE OF THE COMMISSIONER VALUE ADDED TAX
DEPARTMENT OF TRADE AND TAXES
BIKRI KAR BHAWAN, I.P. ESTATE, NEW DELHI-110 002**

No. VAT/POLICY-III/2005-2006/1047

Dated : 07/11/2005.

ORDER

In exercise of the powers conferred under section 68 of the Delhi Value Added Tax Act, 2004 (Act No. 3 of 2005), read with sub section (2) of section 9 of the Central Sales Tax Act, 1956 (74 of 1956), I, R.K. Verma, Commissioner (Value Added Tax), hereby direct that all returns already filed or to be filed by the 517 dealers, mentioned in the enclosed list, under the said Act and the Rules framed thereunder, in respect of the year of implementation of VAT Act, 2004 (i.e. 2005) and onwards, shall be transferred to the Special Zone of the department created for dealing with the cases pertaining to Works Contract and Right to Use Goods and in future the following dealers shall file all the returns in the said Special Zone.

The officer(s) concerned deputed in the said Special Zone to handle cases of such dealers as mentioned in the enclosed list shall be responsible to monitor the payment of tax by these dealers and to deal with all proceedings arisen in pursuance to such returns filed or to be filed in future, including all other transactions involving general sale/purchase activities. The present VATOs / AVATOs of the concerned operational units/wards, where these 517 dealers are registered, shall cease their jurisdiction over the corresponding dealers (mentioned in the enclosed list) in relation to all proceedings under the Delhi Value Added Tax Act, 2004, the Delhi Sales Tax on Works Contract Act, 1999 (Delhi Act 9 of 1999) and the Delhi Sales Tax on Right to Use Goods Act, 2002 (Delhi Act 13 of 2002). The assessment for the year 2004-2005 will also be undertaken by Special Zone for these 517 cases.

**(R.K. Verma)
Commissioner (Value Added Tax)**

No. VATO/POLICY-III/2005-2006/1047

Dated the : 7/11/2005

Copy for information & necessary action to :-

1. All VATOs / AVATOs (Operation) with the directions to forward all the returns pertaining to the dealers in the enclosed list to VATO of the said Special Zone within seven days of the issue of this order without any further delay, under intimation to Joint Commissioner (Operations/Special Zone).

2. The System Analyst, EDP branch, with the request to place a copy of the order on web site for wider circulation and create a Special Ward to deal with these cases.

Copy also forwarded for information to:-

3. All Additional Commissioners / Joint Commissioners / Deputy Commissioners.
4. P.S. to Commissioner, VAT.
5. The President Sales Tax Bar Association, Bikrikar Bhawan, New Delhi.
6. Guard file.

(R.K. Verma)
Commissioner (Value Added Tax)